## Central Administrative Tribunal Madras Bench

#### OA/310/01241/2015

# Dated Monday the 02<sup>nd</sup> day of April Two Thousand Eighteen

#### PRESENT

## Hon'ble Mr. R.Ramanujam, Member(A)

Ezhilarassi Rizone,
D/o Samuel Rizone,
No.2, Saint Anthouvan Street,
Nellithope,
Puducherry.

.. Applicant

## By Advocate M/s.B.Balavijayan

### Vs.

- Union of India, rep by its Chief Secretary, Government of Puducherry, Chief Secretariat, Pondicherry.
- 2. The Inspector General of Police, O/o the Inspector General, Police Head Quarters, Pondicherry.
- 3. The Superintendent of Police,
  Head quarters,
  Pondicherry Police Department,
  Pondicherry. .. Respondents

# By Advocte Mr.R.Syed Mustafa

### **ORAL ORDER**

Pronounced by Hon'ble Mr.R.Ramanujam, Member(A)

When the matter is taken up for hearing there is no representation for the applicant. On perusal it is seen that the applicant had not been represented on the past several dates. As a matter of fact, it was noted that the respondents had finalised their reply but were unable to serve it on the applicant as neither he nor his counsel had been appearing even since the filing of this OA. It was accordingly posted under the caption 'For dismissal' today.

2. As there is no representation for the applicant even today, the OA is dismissed for non-prosecution.

(R.Ramanujam) Member(A) 02.04.2018

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